

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 26
CP 118/241- 242/PB/2023

IN THE MATTER OF:

Sangeeta Batra

.... Petitioner/Applicant

Vs.

Kansal Enterprises Private Limited

.... Respondent

Order under Section 241(1), 242(4) of the Companies Act, 2013

Order delivered on 23.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : None Appeared.

For the Respondent : Mr. Shashi Bhushan Prasad, Adv.

ORDER

Today, when the matter was called, none appeared on behalf of the Petitioner.

Ld. Counsel Mr. Shashi Bhushan Prasad appeared through VC on behalf of the Respondent. Due to poor internet connectivity, we are unable to hear him properly.

At request and with consent of the parties, list the matter for a physical hearing **on 18.07.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)